

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

36

T.C.P No. 87/(MAH)/2010

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2017

NAME OF THE PARTIES: Jer Rutton Kavasmaneck  
V/s.

M/s. Gharda Chemicals Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Mr. Mitesh Naik	Advocate for Pet. I/B DMR & CO.	<u>M. Naik</u>
2.	Asmita Sarangdhar	Adv. for Resp. No. 7 & 8	<u>Asmita Sarangdhar</u>
3.	Mr. Chirag Dave	Adv. for Resp.	
4.	Mr. Rupesh Geete	Nos 1. to 5 } I/B. Legasis (S. Dave Partners	

ORDER

TCP No. 87/397-398/NCLT/MB/MAH/2010

At request of the party, list this matter on 19.12.2017.

Sd/-

Sd/-

V. NALLASENAPATHY  
Member (Technical)

B.S.V. PRAKASH KUMAR  
Member (Judicial)